

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REVIEW APPLICATION NO.170/00014 /2017

IN

ORIGINAL APPLICATION NO.170/01741/2015

DATED THIS THE 26th DAY OF OCTOBER 2017

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI P. K. PRADHAN , MEMBER(A)

1. The Union of India,
Rep. by its Secretary,
Department of Posts,
Ministry of Information,
Dak Bhavan,
New Delhi-110 001.

2. The Chief Post Master General,
Karnataka Circle,
Bangalore-560 001.

3. The Sr. Superintendent of Post Offices,
Bangalore West Division,
Bangalore-560 086.

.....Review Applicants

(By Shri M. Rajakumar, Senior Central Government Counsel)

Vs.

Satisha. S,
S/o D. Sampangi Kumar,
Aged about 37 years,
Working as P.A.,
Peenya S.I.,
Bangalore-560 058,
R/a No.156, 2nd 'A' Cross,
Srigandada Kaval,
Sunkadakatte,
Bangalore-560 091.

...Respondents

(By Advocate Shri P. Kamaleshan)

O R D E R (ORAL)HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. It appears that we had passed an order indicating that in an earlier matter an order was passed by this Tribunal and therefore, it was for us to follow that judgement. Therefore, we hold that as in order in OA.1553 to 1562/2013 which is produced as Annexure RA-2 dated 30.6.2015, the benefits are not for the applicant may be formulated. At that point of time Shri M.Rajakumar, Learned counsel appearing for the respondents in the OA submits that they will be filing a Writ Petition against the decision in OA.1553 to 1562/2013. Now, it is stipulated by both counsel that in fact such a Writ Petition was filed and dismissed on which they had gone to Hon'ble Apex Court also. The Hon'ble Apex Court also having dismissed the matter, the matter has become final. Therefore, RA is dismissed.

2. At this point of time Shri M.Rajakumar, learned counsel submits that benefit pertinent to the degree as stated in the order in OA.1553 to 1562/2013 may not be entirely applicable to this case. The applicability is not to be decided on factual situation alone, but, the principles involved. The principle involved seems to be correct, same and similar in both cases. Therefore, the approach of the adjudicatory bodies also which will be similar in nature. Justice to be delivered in a certain and uniform manner. There cannot be any divergence based on

smaller parameters. RA do not carry any merit. RA is dismissed. No order as to costs.

(P. K. PRADHAN)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER(J)

bk.

Annexures referred to by the applicant in RA.No.170/00014 /2017

Annexure RA-1: Certified copy Final order in OA.No170/01741 / 2015 and dated 12.7.2016 passed by CAT, Bangalore Bench.

Annexure RA-2: Certified copy Final order in OA.No170/0 OA.1553 to 1562/2013 dated 30.6.2015 passed by CAT, Bangalore Bench.